

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Appeal No. 179/2014

IN THE MATTER OF:

Luxmi Dutt Gupta

.... **APPLICANT / PETITIONER**

Vs

Registrar Of Companies & Anr.

.... **RESPONDENT**

SECTION:

Under Section 560 (6) of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. Shloka Rawat, Adv.

For the Respondent

:- Mr. Nishant Anand, Mr. Yatin Kumaria,
Adv. for R-2

For the Income Tax Deptt.

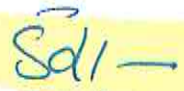
: Ms. Lakshmi Gurung, Ms. Isha Kadian,
Standing Counsel

ORDER

Learned Counsel for the petitioner requests for two weeks' time to file rejoinder. Let rejoinder be filed within two weeks with a copy in advance to the Counsel for the respondent.

List for arguments on 26th February, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)